

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No.201

C.A No. 49/C-III/ND/2020

In

96/241/242/ND/2019

IN THE MATTER OF:

Mr. Manish Raswant & Ors

Vs

M/s. MKJ Exports Pvt. Ltd. & Ors.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 241/242

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Parish Mishra, Proxy Counsel

For the Respondent : Mr. Nikilesh, Advocate.

ORDER

C.A No. 49/C-III/ND/2020:-

This matter is pending since, 2019. Mr. Parish Mishra, Proxy Counsel appearing for the Applicant seeks a short adjournment on the ground that the main Counsel is in personal difficulty. Mr. Nikilesh, Learned Counsel appears for the Respondent Nos. 1 and 2.

Pleadings are complete.

List the matter on **29.05.2023**.

It is made clear to the parties that no further adjournment will be granted on the next date of hearing and in case, the parties do not appear on the next date of hearing, the matter will be proceeded on the basis of records available on DMS portal.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)